

**Authority of Asstt. Commissioner of E. P. F. to withdraw/sanction prosecution cases**

9889. SHRI SATYANARAYAN JATIYA : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the Assistant Provident Commissioners in Employees Provident Fund Organisation are not empowered to sanction/withdraw prosecution cases relating to non-payment of Provident Fund dues ;

(b) if so, whether it is also a fact that the Assistant Provident Fund Commissioner, Karnataka, now officiating as Regional Provident Fund Commissioner in Karnataka Regional office has withdrawn prosecution cases against several defaulting establishments including KN/224 and KN/214 ; and

(c) if so, the action taken against the erring officer for this serious lapse ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) and (c) It has been reported by the Employees Provident Fund Authorities that in the case of the establishment bearing Code No. KN/214, the establishment submitted the arrear returns before the prosecution could be filed, so the question of withdrawal did not arise. In the case of the establishment bearing Code No. KN/224, the prosecution filed against the establishment was withdrawn in December 1977 with the approval of the Central Provident Fund Commissioner, and on the establishment's paying the amount in arrears and also on its giving up-to-date compliance.

**Housing Colonies for Beedi Workers**

9890. SHRI PASALA PENCHALAIAH : Will the Minister of LAOUR be pleased to state :

(a) whether there are any proposals or schemes for construction of housing colonies for Beedi Workers; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY) :

(a) and (b) : There are no proposals or schemes for construction of housing colonies for beedi workers.

However, for providing housing facilities to beedi workers, two schemes have been introduced namely :—

**(i) BUILD YOUR OWN HOUSE SCHEME**

Under this scheme, an amount of Rs. 600/- is paid as subsidy and Rs. 900/- as interest free loan to each worker. The financial assistance is given to such workers who own land.

**(ii) HOUSING SCHEME FOR ECONOMICALLY WEAKER SECTION OF BEEDI WORKERS :**

This scheme envisages grant of subsidy to State Government @ Rs. 1500/- per tenement for beedi workers. Arrangement for the land has to be made by State Government. The cost of each house is not to exceed Rs. 8000/-. The arrangement for balance amount is to be made by State Government or Housing Boards by raising loan. After the entire amount of loan has been paid by the worker, he becomes the owner of the house.